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(PART- I - SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 30 (RE-2006)/2004-2009
NEW DELHI : DATED : 07/07/2006

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-09 and Paragraph 1.1 of Handbook of Procedures (Vol.1), the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol.1).

1. Last Para of Paragraph 2.32.2 (g) will be amended to read as follows :

“The new system of import from registered sources will come into effect from 1st April, 2006. However, in cases where Bill of Lading is dated 1st November, 2006 or before, imports will be allowed on the basis of Pre-Shipment Inspection regime in terms of Para 2.32 of the Handbook of Procedures (Vol.1), notified vide Public Notice No. 1 dated 8th April, 2005 and as amended from time to time, till the new system of import from registered sources comes into effect.”

2. This issues in public interest.

Sd/-
(K. T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE

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